

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-658/ND/2018

In the matter of :

Tirupati Balaji Overseas

....PETITIONER

Vs.

Oliver Engineering (P) Ltd

.. RESPONDENT

SECTION

Under Section 9 of IBC Code, 2016

Order delivered on 16.7.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner/Op. Creditor: Mr. Ajay Garg, Advocate & Mr. Manish Sharma, Advocate

For the Respondent/Corporate Debtor :

For the Intervener : -

ORDER

Learned Counsel for the petitioner is present. Heard at length in relation to service of Section 8 Notice upon the registered office of the Corporate Debtor and whether the question of deemed services projected by the Counsel can be taken into consideration of IBC, 2016, order is reserved with regard to the maintainability of the petition.

-Sd/-

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

-Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit